Through Video Conference via Cisco WebEx.

CBI Case No. 202/2019

CBI v. Brig (Rtd.) V. P. Singh & Ors.

05.10.2020.

The matter is being taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:

Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Sh. A. K. Srivastava, counsel for accused No.1.

Sh. Umesh Sinha, counsel for accused No. 2.

Sh. Viresh B. Sahariya, counsel for accused No.3.

Sh. Shaurya Lamba, counsel for accused No. 4.

Sh. Mohit Sharma and Ms. Pranjal Mehta, counsels for accused No.5.

The matter is at the stage of prosecution evidence. Since it has been instructed by the Hon'ble High Court of Delhi vide letter No. 249/RG/DHC/2020 dated 06.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter is adjourned.

Re-list on 29,10,2020.

A copy of the order be sent to the computer branch for uploading the same on

the website.

(SANJAY GARG)

Special Judge (PC Act) CBI-18, Rouse Avenue District Courts, New Delhi/05.10.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 93 /2019

CBI v. R. K. Srivastava & Ors. (Palwell CGHS)

05.10.2020.

the website.

The matter is being taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Accused No. 5 Gokul Chand Agrawal has been declared Proclaimed Offender vide order dated 21.01.2019.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 1, 6 & 11.

Sh. Abhishek Prasad, counsel for accused Nos. 3, 7 & 12.

Sh. M. P. Singh, counsel for accused No. 4

Sh. S. K. Bhatnagar, counsel for accused No. 10.

Sh. Gaurav Aggarwal, counsel for accused No. 13.

None has joined the proceedings on behalf of accused Nos. 2, 8 & 9 despite waiting for considerable time. However, in view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Re-list for arguments on charge on 19.11.2020.

A copy of the order be sent to the computer branch for uploading the same on

(SANJAY GARG)

Special Judge (PC Act) CBI-18, Rouse Avenue District Courts, New Delhi/05.10.2020.